

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1663  
TO BE ANSWERED ON 11.02.2022**

**DELAY IN DISBURSAL OF COMPENSATION**

†1663. **SHRI DUSHYANT SINGH:  
SHRI K. MURALEEDHARAN:**

Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

- a) whether the Government has any data on the COVID-19 victims, if so, the details thereof;
- b) the total amount disbursed by the Government as compensation to the family of COVID-19 victims;
- c) whether the Government is aware of delay in disbursement of compensation of Rs. 50,000 to the family members of deceased COVID-19 victims by States/UTs, if so, the details thereof;
- d) the number of deaths occurred in each State/UT due to COVID-19 till date along with the applications received from family members of the deceased persons and the compensation paid to such applicants till date, State/UT-wise;
- e) whether the Government has reviewed the reasons for delay in disbursement of money to beneficiaries, if so, the details thereof along with steps taken by States/UTs to inculcate awareness regarding compensation; and
- f) whether the States/UTs have allocated/have been allocated any special funds for disbursement of ex-gratia compensation, if so, the details thereof, State/UT-wise?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE  
(DR BHARATI PRAVIN PAWAR)**

(a) to (f): Ministry of Health & Family Welfare maintains data on COVID-19 deaths as reported by States.

In pursuance of the Hon'ble Supreme Court Judgement dated 30<sup>th</sup> June 2021, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an amount of Rs. 50,000/- per deceased person as ex-gratia assistance, subject to cause of death certified as COVID-19.

The ex-gratia assistance is provided by States from State Disaster Response Funds. Distribution of relief is the responsibility of the State/UT Government concerned.

In order to facilitate the State Governments to have enough funds in their SDRF, the Central Government has released, both the instalments of the Central share of the SDRF amounting to ₹17,747.20 crores to States. After incorporating the State's share amounting to ₹5,439.20 crores, State Governments have an amount of ₹23,186.40 crores in SDRF during the financial year 2021-22, in addition to the amount of opening balance available in their SDRF.